



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 6th October, 2022

No. LGL.135/2003/31.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 29th September, 2022 is hereby published for general information.

ASSAM ACT NO. XXXII OF 2022

(Received the assent of the Governor on 29th September, 2022)

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 2022

AN ACT

further to amend the Assam Municipal Act, 1956.

Preamble	<p>Whereas it is expedient further to amend the Assam Municipal Act, 1956, hereinafter referred to as the principal Act, in the manner hereinafter appearing; It is hereby enacted in the Seventy third year of the Republic of India as follows:-</p>	<p>Assam Act No. XV of 1957</p>
Short title, extent and commencement	<p>1. (1) This Act may be called the Assam Municipal (Amendment) Act, 2022.</p> <p>(2) It shall have the like extent as the Principal Act.</p> <p>(3) It shall come into force on the date of their publication in the Official Gazette.</p>	
Amendment of Section 42	<p>2. In the principal Act, in Section 42, in sub-section (1), in the proviso,-</p> <p>(i) in second line, for the words "ten" appearing in between the words "rupees" and "thousand" the word, "fifteen," shall be substituted;</p> <p>(ii) in third line, for the word "seven" appearing in between the words "rupees" and "thousand" the words "twelve" and for the words "five" appearing in between the words "rupees" and "thousand" the words "ten" shall be substituted respectively.</p>	
Amendment of section 92	<p>3. In the principal Act, in section 92, after sub-section (1), the following new sub-section (1A), shall be inserted, namely:-</p> <p>"(1A) The tax mentioned in clauses (a), (b), (c), (d) and (e) of sub-section (1) of section 68, shall not be assessed or levied on any building or holding of Ex-servicemen and their widows."</p>	

Explanation:

For the purpose of this sub-section "Ex-Serviceman" means any person who has served in any rank (whether as a combatant or not) in the Armed Forces of the Union and has been released therefrom otherwise than by way of dismissal or discharge on account of misconduct or inefficiency."

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.